

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

O.A.No.239/2017

Ahmedabad, this the 22nd day of February, 2018

Coram :

Hon'ble Dr. K.B.Suresh, Member (J)
Hon'ble Shri K.N.Shrivastava, Member (A)

Maya Shanker Prabhat,
Aged about 35 years,
Son of Shri D.N. Jha,
Presently working as Inspector,
Central Excise and Customs,
Surat-I.

Residing at:
I-1002, Shrungar Residency,
VIP Road, Vesu,
Surat-395 007. Applicant

(By Advocate : Shri Prithu Primal)

Versus

1. Union of India,
(Through the Revenue Secretary,
Government of India,
Ministry of Finance,
Department of Revenue, North Block,
New Delhi-110 001.)
2. The Chairman,
Central Board & Excise & Customs,
North Block, New Delhi-110 001.
3. Chief Commissioner,
Central Excise , Customs & Service Tax,
Vadodara Zone,
2nd Floor, Central Excise Building,
Race Course Circle,

Vadodara-390 007..... Respondents
(By Advocate : Ms. R.R.Patel)

ORDER (ORAL)

Per : Hon'ble Dr. K.B. Suresh, Member (J)

We have heard the matter today.

2. It appears that the OA is covered by the decision passed in the OA No.169/2018 decided on 15.1.2018 by the Principal Bench, New Delhi.

3. Therefore, after having explained the matter, we have gone through the aforesaid order dated 15.1.2018 at para-4 passed in OA No.169/2018 by Principal Bench, New Delhi. It reads as follows :

“In view of the above, this OA is disposed of at the admission stage without going into the merits of the controversy with a direction to the respondents to examine the case of the applicants in the light of the judgment passed in OA No.3405/2014 and pass appropriate order in accordance with law within a period of two months from the date of receipt of a copy of this order.”

4. We also adopt the same order. Therefore, the case of the applicant shall be looked into a fresh in the light of the judgment passed in OA No.3405/2014 of the Principal Bench and as stated in the order mentioned above within a period of two months from the date of receipt of a copy of this order. In the interregnum, no other orders may be issued.

5. The OA stands disposed of with the above direction. No costs.

**(K.N.Shrivastava)
Member (A)**

**(K.B.Suresh)
Member(J)**

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